

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 614
IB-1083/PB/2019
IA/3217/2020

IN THE MATTER OF:
Bank of India

...PETITIONER

Vs.

Prominent Metal Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 15.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Liquidator

:Adv. Abhishek Anand, Adv.
Karan Kohli, Adv. Palak Kalra.

For the Respondent/Corporate Debtor

:Adv MP Sahay, Adv Yaman
Verma, Adv. Kartik Jindal, Adv.
Srishti Malik for R5 in
IA/3217/2020.

ORDER

IA/3217/2020

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the R-5 is present and submitted that they have informed earlier that they do not wish to file reply and will only argue the matter. None appears on behalf of R-6. R-1 to R-4 are set **ex parte**. List the matter for argument on **21.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)